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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 2522/2022 & CRL.M.(BAIL) 1009/2022

MADHAV BHUTANI Petitioner

Through: Mr. Mohit Mathur, Sr. Advocate with

Mr.Rajal Rai Dua, Mr. Deepal and

Mr. Ayush Mittal, Advocates.

versus

STATE (GOVT. OF NCT OF DELHI) AND ANR. Respondents

Through: Mr. Amit Sahni, APP for the State

with SI Madav Bhutani and W/SI

Jyoti Joshi.

Mr. Archit Krishna with Mr. Vinayak Chawla, Advocates for respondent

No.2.

CORAM:

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER 16.01.2023

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Learned senior counsel for the petitioner submits that earlier bail application was dismissed by a Coordinate Bench of this Court on 09.12.2021. Learned senior counsel submits that since after the dismissal of the first earlier bail application, a substantial period has elapsed, therefore the accused/petitioner is entitled to bail.

Learned Addl. P.P. for the State submits that the matter is listed for order on charge before the learned Trial Court on 31.01.2023.

Let this matter be listed on 03.02.2023.

DINESH KUMAR SHARMA, J

JANUARY 16, 2023/st